## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 106(ND)13 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

**HON'BLE MEMBER (J)** 

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

**NAME OF THE COMPANY:** M/s. Sh. Jasmohan Singh V/s. M/s. Freez King Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATUR

Advante fo Reported to 163 June

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4. MR. ARUN KATPALIA, SR. ADV.

4. MR. SOURABH GUPTA, ADV.

5. MR. SAMAKSH GOYAL, ORDER

Learned counsel for the parties are present. Learned counsel for the parties have they were under the belief that the

Learned counsel for the parties are present. Learned counsel for the parties have stated that they were under the belief that the matter is fixed for further proceedings today the 19<sup>th</sup> day of September 2016 and that the order dated 19.08.2016 passed by this Tribunal does not reflect the correct narration of facts in as much as no administrator has been appointed in the matter. There appears to be substance in the submissions of the learned counsel for the parties to the effect that no administrator has been appointed in the matter and due to inadvertence on the part of the office of the Tribunal, instead of reflecting the order passed in a connected C.P. No. 101(ND) 2014, wherein the petitioner herein is also the petitioner, a confusion has arisen and the same is required to be rectified/corrected. The office is directed to carry out the necessary rectification so as to reflect the correct position in the present C.P as well as C.P. No. 101(ND) 2014. The file has been listed for arguments today in furtherance of the order dated 19.08.2016 of this Tribunal. Therefore, on the request of the Learned counsel for the parties the file shall now be taken up for arguments on 19.10.2016.

(R. Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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